

**IN THE COURT OF ACMM-EAST KKD DELHI**

**State vs. Mohd. Rustom**

**FIR No. 153/2020**

**PS Preet Vihar**

**U/s 186/353/332/188/34 IPC & 25 Arms Act**

**17.08.2020**

**A bail application under Section 437 Cr.P.C. through VC moved by advocate Sh. Yogesh Kumar on behalf of the Accused.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Yogesh Kumar, ld. counsel for the applicant through VC.  
IO ASI Jai Prakash and HC R.B. Tomar from PS New Ashok Nagar through VC.  
Reply is received from the IO.

Accused is stated to be in JC since 07.08.2020.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused is a young boy aged about 20 years and has been falsely implicated in the present case and he is in J.C. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C since 07.08.2020. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that the accused does not deserve any leniency. He had attacked police officials along with various other persons. One of the associate is yet to be arrested. Hence, it is prayed that the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 07.08.2020. His custody is not required for further investigation. The age of the accused, as per

the record of the IO is 20 years. Thus is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.08.17  
14:58:00 +05'30' **(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 142/2020**

**PS New Ashok Nagar**

**State Vs Mohd. Zulfukar**

**17.08.2020**

**Through Video conferencing**

**Application for releasing vehicle bearing Registration  
No. UP-16 AV 9936 on superdari.**

Present: Ld. APP for the State through VC.

Ms. Arti Baghel, ld. Counsel for the applicant.

HC R.B. Tomar from PS New Ashok Nagar through  
VC.

Reply received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that

the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH**  
**KUMAR**

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DINESH KUMAR  
Date: 2020.08.17  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.08.2020**